

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1123

ANSWERED ON:27.07.2015

Unorganised Workers

Datta Shri Sankar Prasad;Khan Shri Md. Badariddoza

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware that the unorganized workers particularly in hotel, private security and others are not getting any benefits of various Government welfare schemes;
- (b) if so, whether the Government has received any representation to bring such workers under the ambit of Unorganized Workers Social Security Act and the welfare/social security scheme under the said act to make them eligible for the said benefits; and
- (c) if so, the reaction of the Government thereto?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)

(a) to (c): With a view to providing social security to unorganized workers, the Government enacted the "Unorganised Workers' Social Security Act, 2008". The 'unorganized worker' has been defined under the Unorganized Workers Social Security Act, 2008 as a home-based worker, self-employed worker or a wage worker in the unorganized sector and includes a worker in the organized sector who is not covered by any of the Acts mentioned in Schedule-II of this Act. As such all unorganised workers engaged in hotel, private security and such other occupations are covered under the Act and avail benefits of various government welfare schemes as per their eligibility.

\*\*\*\*\*